

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2892 of 1991

(23)

New Delhi, dated the 31st July, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri S. Vasudevan,
S/o Shri Sankaran,
Upper Division Clerk,
O/o Chief Post Master General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi-110001. ... APPLICANT

By Advocate: Shri E.X. Joseph with
Ms. Jasmin& Ahmed

VERSUS

Union of India through

1. The Secretary to the Govt.
Dept. of Posts,
Daktar Bhawan,
Parliament Street,
New Delhi-110001.

2. The Chief Post Master General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi. .. RESPONDENTS

By Advocate: Shri P.H. Ramchandani

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. It is not disputed that pursuant to the Tribunal's previous order dated 2.3.93, the applicant has been promoted as Section Supervisor vide Respondents Order dated 17.9.94 w.e.f. 4.4.91, ^{from} the only surviving grievance is in regard to consequential benefits flowing ~~therefrom~~ this promotion order. We understand that applicant has been granted only notional promotion w.e.f. 4.4.91 whereas he is claiming backwages from that date as well as other consequential benefits.

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3. It is not the Respondents' case that applicant was under any sort of cloud, which prevented him from being promoted or that he was unwilling to be promoted, and in the light of various Hon'ble Supreme Court's rulings on the subject including U.O.I. Vs. K.V.Janakiraman 1991 (4) SCC 109 and in the facts and circumstances of the case Shri Ramchandani states at the bar that Respondents would have no objection in allowing the applicant backwages on the promoted post w.e.f. 4.4.91 and other consequential benefits flowing therefrom in accordance with law.

4. In the light of the above we dispose of the O.A. with direction to Respondents to grant applicant backwages on the promoted post w.e.f. 4.4.91, ^{and 1} such other consequential benefits flowing therefrom as are admissible to applicant in accordance with law and pay the same to him within three months from the date of receipt of a copy of this judgment. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)
Member (J)
/GK/

Adige
(S.R. ADIGE)
Member (A)